

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 524/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking relaxation of Orders passed by this Commission pursuant to directions issued by the Delhi Electricity Regulatory Commission.

Date of Hearing : 21.5.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : BSES Yamuna Power Limited (BYPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.

Parties Present : Shri Buddy Ranganadhan, Advocate, BYPL
Shri Rahul Kinra, Advocate, BYPL
Shri Utkarsh Singh, Advocate, BYPL
Shri Anupam Varma, Advocate, BYPL
Shri Sameer Singh, BYPL
Shri Abhishek Srivastava, BYPL
Shri J. Mazumdar, PGCIL
Shri V. Srinivas, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed by the Petitioner in accordance with the direction issued by Delhi Electricity Regulatory Commission by its communication dated 6.3.2020 seeking instalments in payment of the energy bills raised by the Respondents pursuant to the tariff orders of this Commission.

3. After hearing the learned counsel for the Petitioner, the Commission observed that the issue involved in the present Petition is squarely covered by the Commission's decision dated 30.7.2020 in Petition No. 329/MP/2020 filed by Tata Power Delhi Distribution Limited, whereby an identical issue has been dealt with by this Commission. Accordingly, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**